

- (i) Notification S.O. No. 1739, dated the 17th April, 1971, publishing the Punjab State Pharmacy Council (Reconstitution and Reorganisation) Order, 1971.
- (ii) Notification S.O. No. 1740, dated the 17th April, 1971, publishing the Punjab State Dental Council (Reconstitution and Reorganisation) Order, 1971.
- (iii) Notification S.O. No. 1741, dated the 17th April, 1971, publishing the Punjab Nurses Registration Council (Reconstitution and Reorganisation) Order, 1971.
[Placed in Library. See No. LT-271/71 for (i) to (iii).]

NOTIFICATION (IN ENGLISH) UNDER THE DELHI LAND REFORMS ACT, 1954, ISSUED BY THE DELHI ADMINISTRATION AND RELATED PAPERS

SHRI F. H. MOHSIN : Sir, I also beg to lay on the Table a copy of Notification No. II/LRO(R) 1970, dated the 4th July, 1970 (in English), under sub-section (3) of section 191 of the Delhi Land Reforms Act, 1954, issued by the Delhi Administration, together with a statement (in English and Hindi) showing reasons for the delay in laying the Notification and for not laying simultaneously the Hindi version of the Notification on the Table.
[Placed in Library. See No. LT-336/71.]

MOTION FOR ELECTION TO THE CENTRAL SILK BOARD

THE DEPUTY MINISTER IN THE MINISTRY

OF FOREIGN TRADE/
(SHRI A. C. GEORGE) : Sir, I beg to move the following motion :

"That in pursuance of clause (c) of sub-section (3) of section 4 of the Central Silk Board Act, 1948 (61 of 1948), this House do proceed to elect, in such manner as the Chairman may direct,

two members from among the members of the House to be members of the Central Silk Board." *The question was put and the motion was adopted.*

MR. DEPUTY CHAIRMAN : The programme for election to the Central Silk Board will be published in the Parliamentary Bulletin.

MOTION FOR ELECTION TO THE COFFEE BOARD

THE DEPUTY MINISTER IN THE MINISTRY

OF FOREIGN TRADE/
(SHRI A. C. GEORGE) : Sir, I beg to move the following Motion :

"That in pursuance of clause (b) of sub-section (2) of section 4 of the Coffee Act, 1942 (7 of 1942), this House do proceed to elect, in such manner as the Chairman may direct, one member from among the members of the House to be a member of the Coffee Board."

The question was put and the motion was adopted.

MR. DEPUTY CHAIRMAN : The programme for election to the Coffee Board will be published in the Parliamentary Bulletin.

As it is lunch time and seven minutes past one, we can adjourn till 2-30 P.M. The House stands adjourned till 2-30 P.M.

The House then adjourned for lunch at seven minutes past one of the clock.

The House re-assembled after lunch at half-past two of the clock. THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) in the Chair.

**THE BUDGET (RAILWAYS), 1971-72 —
General Discussion—Contd.**

SHRI K. CHANDRASEKHARAN (Kerala) : Mr. Vice-Chairman, Sir, I find precious little to welcome in this Railway Budget or in the speech that the Railway